

BY E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-165/2014/ 784 /A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Debasish Bhattacharjee,
District & Sessions Judge,
Hailakandi.

Dated Guwahati, the 31st January, 2018.

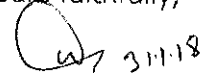
Sub:- **Casual Leave, Restricted Holiday along with permission to leave headquarter with official allotted vehicle.**

Ref:- Your letter No. JHD.-1/2018/10/92, dtd. 08.01.2018.

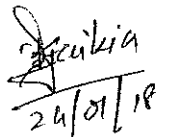
Sir,

With reference to the above, I am directed to inform you that you have been granted Casual Leave on 12.01.2018 and Restricted Holiday on 17.01.2018 along with permission to leave the headquarter with the official allotted vehicle, at your own cost, w.e.f. the evening of 11.01.2018 till the morning of 18.01.2018, as prayed for.

Yours faithfully,

 31.1.18

JOINT REGISTRAR (VIGILANCE)


24/01/18